

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA NO. 3988/2017

New Delhi, this the 11th day of February, 2019

**Hon'ble Ms. Nita Chowdhury Member (A)
Hon'ble Mr. S N Terdal Member (J)**

Mahendra Kumar Koli
S/o SH. Mohan Lal Koli
R/o Village + Post Talab, Teh. Rajgarh,
Dist. Alwar, Rajasthan-301410
Aged about 31 years
(Group C)
(Candidate for the post of PGT (Post Code 136/12)

.....Applicant

(By advocate : Mr. Ajesh Luthra)

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary,
A-Wing, 5th Floor, Delhi Secretariat,
I.P. Estate, New Delhi
2. Delhi Subordinate Services Selection Board (DSSSB)
Through its Chairman,
FC-18, Karkardooma Institutional Area,
Delhi-110092
3. Directorate of Education
Through its Director
(GNCT of Dehi)
Old Secretariat, Delhi-110054

.....Respondents

(By advocate : Mr. Anuj Sharma)

O R D E R (O R A L)

Hon'ble Ms. Nita Chowdhury Member (A)

Heard both the parties.

2. This OA has been filed by the applicant, seeking the following reliefs:

- “a. Direct the respondents to allow the applicant to submit his documents for document verification (offline or online) and accept the same.
- b. Direct the respondents to further consider and appoint the applicant to the post of Post Graduate Teacher (Hindi) (Male) (Post Code 136/12)
- c. Accord all consequential benefits including monetary and seniority benefits.
- d. Award costs of the proceedings; and
- e. Pass any other order/direction which this Hon’ble Tribunal deem fit and proper in favour of the applicant and against the respondents in the facts and circumstances of the case.”

3. When the matter is taken up, the counsel for the respondents draw our attention to the Para 11 of counter filed which clearly states as under:

“That final result for the post code No. 136/12 was declared vide notice no. 585 dated 22.12.2017. It is submitted that marks of the **last selected candidate in the SC category was 132.75. Whereas the applicant able to secure only 123.5 marks.** It is thus quite clear that even if the applicant had submitted the e-dossiers he would not have been selected due to securing less marks in merit list. Result notice no. 585 dated 22.12.2017 was annexed herewith as Annexure-C.”

3. In view of the above factual situation, the counsel for the applicant does not contest the same. Hence, nothing remains in this OA and the same is accordingly dismissed.

(Mr. S N Terdal)
Member (J)

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(Ms. Nita Chowdhury)
Member (A)